GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2331 TO BE ANSWERED ON 9TH MARCH, 2018

NATIONAL PHARMACEUTICAL POLICY, 2017

2331. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government proposes any measures for uniform implementation of provisions of Drugs and Cosmetic Act and the rules throughout the country through Drug Technical Advisory Board (DTAB);

(b) if so, the details thereof;

(c) whether DCGI has suggested a policy for inclusion of some major issues to be considered in drafting the National Pharmaceutical Policy (NPP), 2017; and

(d) if so, the details of the issues suggested for inclusion in NPP, 2017?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): Drug Technical Advisory Board (DTAB) in its 77th meeting held on 16.06.2017, agreed to various recommendations of Drugs Consultative Committee (DCC) held on 16.06.2017 such as minimum experience for Licensing Authorities, creation of Intelligence cell at each State, deputation of State regulatory officials to the Central regulatory system & vice versa, cadre restructuring in Drugs Controlling Authorities etc., for uniform implementation of the provisions of Drugs and Cosmetic Act, 1940 and Rules, 1945.

(c) & (d): Draft National Pharmaceutical Policy 2017 has been issued by the Department of Pharmaceuticals. Drugs Controller General (India) [DCG (I)] has not suggested any policy to the Department of Pharmaceuticals for inclusion of any issues to be considered in drafting the National Pharmaceutical Policy (NPP), 2017.